

DELHI LEGISLATIVE ASSEMBLY

Bulletin Part – I

(Brief summary of proceedings)

Thursday 2nd November, 2006/ 11 Kartika 1928 (Saka)

No. 63

1 2.07 PM

Ch. Prem Singh, Hon'ble Speaker in Chair.

As per decision of the House, the Questions and Special Mention under rule 280 listed for today were treated as tabled.

Shri H.S. Balli started raising slogans against Chief Minister regarding sealing drive in the Capital causing hindrance to the proceedings of the House.

2 2.10 PM

The Minister of Education moved a motion for expulsion of Shri H.S. Balli for three days and the Chair put this Motion forward which was adopted unanimously.

3 2.12 PM

Papers laid on the Table:

1. **The Minister of Industries** laid the following papers on the Table of the House(each in Hindi and English Version):-
 - i) Copy of the Notification No. F.19(31)/CIS/04/79 dated 4.4.2006 issued U/s 4 of the Shops and Establishment Act 1954 regarding addition of HDFC Bank Ltd. In the appended schedule of establishment.
 - ii) Copy of the Notification No. F.2/14/PGA/Lab/05/80 dated 4.4.2006 issued Under Section 5 of the payment of the Gratuity Act, 1972 regarding exemption to the employees of the BSES.
 - iii) Copy of the Notification No. F.1/3/PGA/Lab./05/82 dated 4.4.2006 issued Under Section 5 of the Payment of the Gratuity Act, 1972 regarding exemption to the employees of New Delhi Power Ltd.
 - iv) Copy of the Notification No.F.2/(1)/2002/RA/104 dated 26/04/2006 issued under section 2 of the Industrial Disputes Act, 1947 regarding declaring 5 industries to be public utility service.
 - v) Copy of the Notification No.F.19(4)/CIS/05/131 dated 02/06/2006 issued under section 4 of the Shops & Establishment Act 1954 regarding addition of Twenty Four Seven Retails Stores Pvt. Ltd., Greater Kailash, in the appended schedule of establishment.
 - vi) Copy of the Order No. F.12(142/02/MW/Lab./184 dated 21/08/2006 issued under the Minimum Wages Act,1948 regarding revision in minimum rates of wages in the schedule of employments.
 - vii) Copy of the Notification No. F.19(4)/CIS/05.188 dated 29/08/2006 issued under section 4 of the shops and Establishment Act 1954 regarding addition of Twenty Four Seven Retails Stores Pvt. Ltd., Saket, in the appended schedule of establishment.
 - viii) Copy of the Order No. F.25(1)/Sectt./Lab./06/3268 dated 15/9/2006 issued under sub section (2) of the section 33© of the Industrial Disputes Act, 1947 regarding specifying jurisdiction of the Labour Courts.
 - ix) Copy of the Notification No.F.17(20)/BOCW/Lab./06/3419 dated 26/09/2006

issued under section 18(1) of the Building and Other Construction Worker's (Regulation of Employment & conditions of Services) Act, 1996 regarding Re-construction of the Delhi Building & other Construction Workers' Welfare Board.

- x) Copy of the Notification No.F.28(14)/ESI/Lab./05/3584 dated 09/10/2006 issued under section 88 read with section 91-A, of the Employees State Insurance Act, 1948 regarding exemption to the employees working in the maintenance, food service and Laundry department of M/s Holy Family Hospital.
2. **The Minister of development** laid the following papers on the Table of the House(each in the Hindi and English version):-
1. Notification No. F.8/20/99-DAM/MR/3102 dt. 31.07.2006 regarding Nomination of Members of Fish Poultry and Egg Marketing Committee, Gazipur.
 2. Notification No. F.8/20/99-DAM/MR.3304 dt. 14.08.2006 regarding Nomination of Chairman & Vice-Chairman of Fish Poultry and Egg Marketing Committee, Gazipur.

4 **2.14 PM**

Legislative Proposals:

- (1) **'The Delhi Tibbia College (Takeover)(Amendment) Bill, 2006'**: The Minister of Health introduced 'The Delhi Tibbia College (Takeover) (Amendment) Bill, 2006 (Bill No. 7 of 2006)' with the leave of the House
- (2) **'The Delhi Co-operative Societies (Amendment) Bill, 2006'**: The Minister of Co-Operative introduced 'The Delhi Co-operative Societies (Amendment) Bill, 2006 (Bill No. 9 of 2006)' with the leave of the House.
- (3) **'The Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries & Allowances) (Amendment) Bill,2006'**: The Chief Minister introduced 'The Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries & Allowances) (Amendment) Bill,2006' (Bill No.10 of 2006)' with the leave of the House.
- (4) **'The Ministers of the Government of the National Capital Territory of Delhi (Salaries & Allowances) (Amendment) Bill,2006'**: The Chief Minister introduced 'The Ministers of the Government of the National Capital Territory of Delhi (Salaries & Allowances) (Amendment) Bill,2006' (Bill No.11 of 2006)' with the leave of the House.
- (5) **'The Delhi Commission for Safai Karamcharis Bill, 2006'**: The Minister of Welfare of SC/ST introduced 'The Delhi Commission for Safai Karamcharis Bill, 2006' (Bill No.12 of 2006)' with the leave of the House.

5 **2.15 PM**

**Delhi
2nd
November,
2006**

House adjourned upto 2.00 PM on 3rd November, 2006 .

**Siddharath Rao
Secretary**

